

में जो चीज चाहे उसके बारे में कोई भी सत्री ऐक्सप्लेनेशन दे

**MR. SPEAKER:** What is the point of order that you are raising? This matter has sufficiently been discussed. I think we go to the next item. (*Interruptions*)

**SHRI VASANT SATHE:** Sir, under rule 382, about the publication of the reports of this House, I want to draw your attention.

**MR. SPEAKER:** If you raise, then a number of others will raise point of order. You give notice to this.

**SHRI VASANT SATHE:** How can this be published?

**MR. SPEAKER:** You give notice to this. I have not received anything. You have not given notice of Privilege Motion.

**SHRI VASANT SATHE:** You want me to first move a.....

**MR. SPEAKER:** I want to go according to the rules. Nothing more than that.

**MR. SPEAKER.** Don't record anything hereafter.

(*Interruptions*)\*\*

**MR. SPEAKER:** I Will not make any observation. Now Papers to be Laid on the Table.

12. 47 hrs.

#### PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO S.Q. No. 154 DATED 2ND MARCH 1978 RE. NOON-DEPOSIT OF CONTRIBUTION UNDER ESIS BY EMPLOYERS

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): I beg to lay on the Table a statement (i)

correcting the answer given on the 2nd March, 1978 to Starred Question No. 154 by Shri C. M. Visvanathan regarding Non-Deposit of contribution under ESIS by Employers and (ii) giving reasons for delay in correcting the reply.

#### Statement

(i) The Corporation works out one year old stabilised figures of arrears on half yearly basis. As per latest available information, a total number of 11, 671 employers in various States have defaulted in payment of Employees' State Insurance contributions amounting to Rs. 18,97,34,629.00 upto 30th September, 1978 as on 30th September, 1977.

(ii) There was a typographical error in the amount of Employees' State Insurance contributions mentioned in the reply, which could not be detected earlier and the delay in correcting the reply is regretted.

#### COMPANY'S LIQUIDATION ACCOUNT (AMDT.) RULES, 1978 AND NOTIFICATION UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table—

(1) A copy of the Company's Liquidation Account (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 472 in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 642 of the Companies Act, 1956, [Placed in Library. See No. LT-2134/78].

(2) A copy of Notification No. S.O. 1028 (Hindi and English versions) published in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 637 of the Companies Act, 1956.

\*\*Not recorded.